

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 101**

**CP (IB) No.262/Chd/Hry/2023**

**IN THE MATTER OF:**

**Vijender Verma**

...

**Petitioner**

**Versus**

**Union Bank of India**

...

**Respondent**

**Under Section: 94, IBC 2016**

**Order delivered on 23.07.2024**

**CORAM:**

**SHRI. ASHISH VERMA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner**

: Mr. Alisha Shail, proxy counsel for Mr. Sanju Kumar, Advocate

**For the RP**

: Mr. Jitendra Nath Pathak, proxy for Mr. Binod Kumar, Singh, RP in person.

**For the  
Respondent/Union  
Bank of India**

: Mr. Kamal Satija, Advocate

**ORDER**

It is stated by learned counsel for the Respondent/Union Bank of India that he has not received the copy of the report under Section 99 filed by RP, therefore, learned counsel for the RP is directed to do the needful within two days. Learned counsel for the Respondent/Union Bank of India is also directed to file the objection, if any, within two weeks' after receiving the copy of the report with a copy in advance to the counsel opposite. Response, thereto, if any, be filed

within one week thereafter, with a copy in advance to the counsel opposite. List the matter on 10.09.2024.

Sd/-

**(ASHISH VERMA)**  
**HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**